

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No.507/99

Date of order: 08.05.2001

Smt.Godawari, D/o Sh.Daulat, R/o Railway Officer
Colony, House No.114-C, Kota Junction, Kota.

...Applicant.

Vs.

1. Union of India through General Manager, W.Rly,
Churchgate, Mumbai.

2. Divisional Railway Manager, W. Railway, Kota Divn, Kota
...Respondents.

Mr.Rajveer Sharma - Counsel for applicant

Mr.T.P.Sharma - Counsel for respondents.

CORAM:

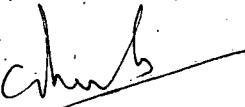
Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.N.P.Nawani, Administrative Member.

PER HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER.

In this O.A under Sec.19 of the Administrative Tribunals Act, 1985, the applicant prays that the respondents be directed to take the applicant on duty immediately with her full back wages and other allowances.

2. The case of the applicant is that while she working under PWI North she was transferred under PWI(South) vide order dated 18.11.97 but was not allowed to work there in spite of the fact that she reported for work there on a daily basis. It is also mentioned on behalf of the applicant that she was transferred to Bhawanimandi vide order dated 3.9.97 where upon she made representation for cancellation of such illegal transfer and requested for being retained at Gangapurcity under PWI(North). The said representation was considered by the respondents and by order dated 18.11.97 who was transferred under PWI (South) even though so many of her juniors were allowed to work under PWI (North). Inspite of this the applicant obeyed the order dated 18.11.97 and has



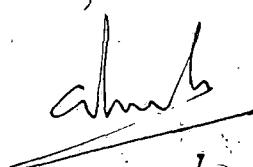
been reporting before PWI (South) but she is being not taken on duty. In this regard, she made another representation dated 12.12.97 and also met the DRM Kota, Divisional Engineer, Kota and PWI Gangapurcity but she was only assured that her case is under consideration and necessary orders will be passed very soon.

3. By filing reply, the respondents have asserted that the applicant has sought no specific relief by filing the O.A. She was relieved from Gangapurcity and posted under PWI Bhawanimandi but she does not want to go out of Gangapurcity on ground of her own illness. The PWI (South) further posted her at Malarna where the applicant joined on 29.6.98 but remained absent and joined on 3.8.98 and from 5.8.98 she was again absenting herself.

4. We have heard the learned counsel for the parties and also gone through the material on record including the rejoinder filed by the applicant.

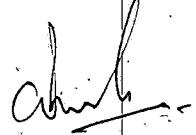
5. The learned counsel for the applicant has submitted that the applicant is reporting to the office on a daily basis but she is not allowed to join and work. It also appears that certain assurances have been given by the authorities to the applicant and there appears to be some confusion about the place where the applicant is supposed to report for work. He requests that the respondents may be directed to allow the applicant to join her duties at the appropriate place.

6. In view of above, we dispose of the O.A with the direction to the respondents to allow the applicant to join at the appropriate place, within 15 days from the date of receipt of a copy of this order. Regarding pay, allowances and any other related grievances, the applicant is directed to file a representation before the competent authority for redressal of her grievances and the competent authority is expected to take

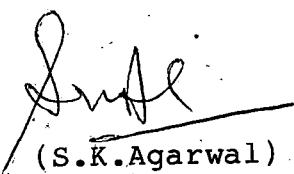


a decision on her representation as expeditiously as possible.

7. No order as to costs.


(N.P. Nawani)

Member (A).


(S.K. Agarwal)

Member (J).